

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 427
TO BE ANSWERED ON 02.02.2026**

**SAFETY AND WELFARE OF WORKERS IN THE UNORGANIZED
SECTOR**

427. DR. AMOL RAMSING KOLHE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the details of the number of industrial accidents and fire incidents reported in the Chakan and Ranjangaon industrial belt of the Shirur Lok Sabha constituency during the last five years and the current year;**
- (b)the details of the safety audits conducted in the said industrial areas and the measures being taken by the Government to ensure the safety and well-being of the industrial workers;**
- (c)the details of the policy of Government on providing timely compensation and rehabilitation to the victims of the said accidents; and**
- (d)the details of the steps being taken by the Government to enforce labour laws and to ensure fair wages and working conditions for the workers in the unorganized sector?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Factories Act, 1948 provided the occupational safety, health and welfare of the workers employed in the factories registered under the Act. There were elaborate provisions to ensure the occupational health, safety, working conditions and welfare of workers under the Act and the rules framed thereunder. The Factories Act, 1948 and the rules framed thereunder were enforced by States / Union Territories.

Contd..2/-

Further, the Factories Act, 1948 has been subsumed in the Occupational Safety, Health and Working Conditions Code (OSH&WC), 2020. The OSH & WC Code 2020 has come into force with effect from 21.11.2025. The OSH&WC Code, 2020 provides for the occupational safety, health and working conditions of an “employee” employed in an “establishment” as defined under the OSH&WC Code, 2020.

The OSH&WC Code, envisages ‘Third Party Audit and Certification’ and provides for a "scheme" to empanel experts by the appropriate Government. Such experts shall be assigned Third Party Audit and certification in a randomized manner through a web-based scheme to carry out safety audit and certification along with submitting the report to the concerned employer and Inspector-cum Facilitator. The details of fatal and non-fatal injuries occurred in Maharashtra including Chakan and Ranjangaon industrial belt of the Shirur constituency during calendar year 2020-2024 is annexed.

The Employees' Compensation Act, 1923 provides, inter-alia, for payment of compensation to employees and their dependents in case of injury and accident arising out of and in the course of employment and resulting in disablement or death. The Act is implemented by the State / UTs. Employees' Compensation Act, 1923 has been subsumed in Code on Social Security, 2020 which has come into force with effect from 21.11.2025. The Social Security Code, 2020 now regulates the provision of compensation to employees and their dependents in cases of injury or accident arising out of and in the course of employment.

The provisions of the Minimum Wages Act, 1948 have been rationalized and subsumed under the Code on Wages, 2019, which has come into force from 21.11.2025, with an aim to universalize the applicability of Minimum Wages across employments and ensure timely payment of wages to all employees. The Code on Wages 2019, empowers Central and State Governments as Appropriate Governments to fix, review and revise the minimum rate of wages for the establishments coming under their respective purview. Further, the Code on Wages, 2019, mandates the Central Government to fix a Floor Wage, below which no state can fix its minimum wages.

Annexure

Annexure referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question no. 427 for 02.02.2026.

Details of fatal and non-fatal injuries occurred during the last five years in Maharashtra including Chakan and Ranjangaon Industrial belt.

Year	Fatal Injuries	Non-Fatal Injuries	Fatal injuries caused by Fire	Non-Fatal injuries caused by Fire
2020	154	778	6	26
2021	180	793	39	33
2022	178	819	18	45
2023	190	818	2	18
2024	157	881	6	40

Data Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) / Director of Industrial Safety & Health (DISH) of States/UTs.
